

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.13
I.A No. 161 of 2020 &
I.A Nos. 393 & 10(CA) of 2022 in
CP (IB) No. 51/BB/2018

IN THE MATTER OF:

M/s. Oriental Bank of Commerce ... Petitioner
Vs.
M/s. Associate Décor Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A No. 393 of 2022 : Sh. Sandeep Huilgol
For the Applicant in I.A No. 10(CA) of 2022 : Sh. Sivaramakrishnan M.S
For the RP : Sh. Ajay
For the Petitioner : Sh. Sharan A Kukreja
For the Successful Resolution Applicant : Sh. Gaurav Joshi, Sr. Counsel a/w
Sh. Vishnu Shriram
For the R- 6 to 8 in I.A No. 393 of 2022 : Sh. S Varun

ORDER

I.A No. 161 of 2020

1. Heard Mr. Ajay, learned Counsel for the RP and Mr. Gaurav Joshi, learned Senior Counsel along with Mr. Vishnu Shriram, learned Counsel for the Successful Resolution Applicant.
2. The learned Counsel for the RP is directed to file affidavits with regard to the eligibility of the Resolution Applicant as per Section 29A R/w Section. 30(1) of IBC, 2016 and any pending Legal Proceedings and also the copy of performance bank guarantee under Regulation 36B (4A) and accepted letter of intent.
3. The learned Counsel for the RP is also directed to file amended Form H as per latest regulations.

— Sd —

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4. The RP is directed to file an affidavit with regard to statutory dues owed to any Government or Governmental Authority in view of judgement of Hon'ble Apex Court in the matter of *State Tax Officer Vs. Rainbow Paper Limited*.
5. The above compliance shall be done within two weeks from today.
6. List the I.A on 04.01.2023.

I.A No. 393 of 2022

1. Heard Mr. Sandeep Huilgol, learned Counsel for the Applicant Commercial Tax Department and Mr. Ajay, learned Counsel for the RP and Mr. S Varun, learned Counsel for the R-6 to 8.
2. Objections has been filed by Respondents No. 1, 3 and 6 to 8 yesterday only and the same are taken on record.
3. Two weeks time are granted for filing objections from the remaining Respondents, if any, and one week time is granted for filing rejoinder to the objections already filed by the Respondents and to the objections to be filed by the remaining Respondents.
4. List the I.A on 04.01.2023.

I.A No. 10(CA) of 2022

1. Heard Mr. Sivaramakrishnan M.S, learned Counsel for the Applicant.
2. Objections on behalf of the R-4 has been filed vide Diary No. 4710 dated 03.11.2022 and the same is taken on record.
3. Objections has been filed by Respondent No. 1 yesterday only and the same is taken on record.
4. Two weeks time are granted for filing objections from the remaining Respondents, if any, and one week time is granted for filing rejoinder to the objections already filed by the Respondents and to the objections to be filed by the remaining Respondents.
5. List the I.A on 04.01.2023.

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— Sd —

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CP (IB) No. 51/BB/2018

1. Heard Mr. Sharan A Kukreja, learned Counsel for the Petitioner.
2. The learned Counsel for the Petitioner is directed to file amended Memo of Parties in the instant C.P on account of Merger of Oriental Bank of Commerce within one week.
3. List the C.P. along with I.As on **04.01.2023.**

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— Sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

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